

[Shri R. K. Khadilkar]

of the Companies (Profits) Surtax Act, 1964 regarding giving effect to the Agreement between the Government of India and the Government of the French Republic for the avoidance of double taxation in respect of taxes on income. [Placed in Library. See No. LT-2652/70.]

13.58 hrs.

ARREST AND RELEASE OF MEMBER

MR. SPEAKER : I have to inform the House that I have received the following telegram dated the 1st March, 1970 from the District Magistrate, Karnal :—

“Shri Ram Kishan Gupta, Member, Lok Sabha, was arrested today at Panipat at 1.25 p.m. for violation of prohibitory order under Section 144, Criminal Procedure Code. Later released on bail at 3.45 p.m. by Judicial Magistrate, Panipat.”

13.58-1/2 hrs.

PETITION RE DEMANDS OF TEACHERS

श्री नारायण स्वरूप शर्मा (डुमरियागंज) :

अध्यक्ष महोदय, मैं अध्यापकों की मांगों के बारे में अखिल भारतीय माध्यमिक शिक्षक संघ, लखनऊ, के प्रधान श्री एम० पाण्डे द्वारा हस्ताक्षरित एक याचिका पेश करता हूँ।

13.59 hrs.

CORRECTION OF ANSWER TO S. Q. NO.573 Re PROGRESS MADE BY L.I.C. IN RURAL BUSINESS

THE MINISTER OF SUPPLY AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR) : Sir, with your permission I want to correct an answer :—

DR. RAM SUBHAG SINGH (Buxar) : Sir, what Mr. Khadilkar is now correcting is a wrong action because he had said on

that day that he would extend the LIC facilities to the rural areas also. Now he is going back.

MR. SPEAKER : Order order. He may place it on the Table.

SHRI R. K. KHADILKAR : Yes, Sir.

Statement

Sir, with your permission I want to correct an answer which I gave in the House on 15th December, 1969 while answering Started Question No. 573. In reply to a Supplementary Question by Shrimati Savitri Shyam I stated :

“Off hand I cannot give the figures. But it is applicable to the rural areas and it has been made applicable. I shall certainly supply the figures to the Hon. Member.”

However, towards the close of the discussion I stated as under :—

“So far as ‘Own Your Own House Scheme’ is concerned, it has been extended at present upto towns with one lakh population. It is under consideration to extend it to the rural areas also.”

2. The correct position is that L.I.C.’s “Own Your Home Scheme” is applicable only to the Urban areas and *not* to the rural areas. This Scheme is now in operation in 158 Urban centres all over India. The Scheme has generally been extended to towns with population of 1 lakh and over according to the 1961 census. In a few cases, however, the Scheme has been extended to developing towns with population of less than 1 lakh. While considering the extension of the Scheme to a town the L.I.C. takes into account not only its population at a particular point of time but also the rate of growth of its population, its industrial and commercial potential, demand for housing, easy marketability, availability of Legal Advisers and Valuers and the existence of at least one Branch Office of the Corporation in it.

3. As I have already stated, the 'Own Your Home' Scheme of the L.I.C. has not been extended to the rural areas. At present the Corporation does not contemplate extending the Scheme to rural areas because these areas do not satisfy the criteria laid down by it.

have returned to normal, Government have now reviewed the position. All the remaining employees still under suspension will now be reinstated. Orders to this effect are under issue. This will of course be without prejudice to the cases pending in courts, or under departmental proceedings or to their liability for appropriate disciplinary action under the service rules.

14 hrs.

STATEMENT REGARDING CENTRAL GOVERNMENT EMPLOYEES' STRIKE

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : Sir, as the House is aware, Government have reviewed from time to time their original orders regarding action to be taken against Central Government employees who participated in the illegal strike of 19th September, 1968, and have announced several relaxations. All those who were not charged with violence, intimidation or active instigation have been reinstated. Temporary employees discharged under similar circumstances have been taken back in service. After taking all the circumstances into consideration particularly the fact that these employees have now been under suspension,

Those employees who participated in the strike and were absent from duty have suffered a 'break in service' under the normal operation of the rules. The hardships suffered as a consequence have been greatly mitigated by subsequent relaxations. Government have also decided that the break in service should now be condoned with immediate effect without, of course, reopening any adverse effect that might have already undergone. The days of absence will be treated as *dies non*.

It has further been decided that the fact of the participation of the employees in the last strike would not henceforth be taken into account for purpose of their confirmation, declaration of quasi-permanency or promotion.

अध्यक्ष महोदय : इस को आप टेबिल पर रख दीजिए ।

SHRI NATH PAI (Rajapur) : We want to ask some questions, if you will permit us. So, let him place the statement here; tomorrow, if you permit, we could put questions.

SHRI NATH PAI : Sir, one small clarification. We welcome the statement so far as it goes to mitigate the hardships for the exercise of the legitimate rights guaranteed by our Constitution, namely, to withhold work which is technically called a strike. But he made a very slight reference to one of the hardships caused by break in service having been mitigated. He knows how great is the hardship. We would like to ask him whether the effect of the break in service cannot be completely eliminated. I do not mean in the past, but in future. (Interruptions) You have given it ?

श्री अटल बिहारी वाजपेयी (बलरामपुर) यह बहुत महत्वपूर्ण है ।

MR. SPEAKER : I think all of us are sitting here waiting for the adjournment for lunch. (Interruptions) All right; we can wait; let him proceed.

श्री नाथ पाई : आज यहाँ पटल पर रख सकते हैं, सवाल हम कल पूछेंगे ।

SHRI VIDYA CHARAN SHUKLA : After taking all the circumstances into consideration, particularly the fact that these employees have now been under suspension for about a year and a half and conditions

SHRI VIDYA CHARAN SHUKLA : It is clear. What happened in the past will not be reopened. In future there would be no disability.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मुझे एक मिनट चाहिए। यह बड़ा महत्वपूर्ण वक्तव्य है। देर से सही, सरकार ने एक ठीक फैसला किया है लेकिन जो मामले अदालत में पड़े हैं उनका क्या होगा। झूठे